

### STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31.12.2021

				Disposal	during the	quarter year		Total		of cases in ts Reserve		ig	
Description of cases	Cases pending at the beginning of the half year	Institution during the half year	At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constit ution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	Cases pending at the end of the half year
1	2	3	4	5	6	7	8	9	10	11	12	13	14
MAIN CASES ORIGINAL SIDE (CIVIL)										8			
a) Civil suits											S		
b) Admiralty suits						8				1.			
2. Testamentary and intestate suits				- 2					5 %				ļ
3.Insolvency Cases									6	V			
4. Liquidation Cases										i.			
5. Chartered Accountant Act, 1949										g			
6. Special Jurisdiction Cases													
7. WRIT PETITIONS			- 8										
a)Service matter	33	04		14		-		14					23
b) Land Reforms													
c) Labour Laws			Į,								15-41		
(b) Others	83			27 .	<u> </u>			+					61
a) Banking Regulation A பு படி	1 And				L			1	1				

ANG OF THIS PROPERTY OF THE PR

b)Applications in Election Cases 17 losurance Act, Reference & Applications	1		Table 1									
a) Election Petitions	(a)					126			*-	1		
18. Election Petraons and Applications	7	- 1									75W	
15. Land Acquisition Reference  16. Election Petroons and		1	50.00	1					P	The state of the same of		
c)Petitions Under Section 24 of the Hindu Marriage Act					-							
b)Matrimonial References												
a)Matrimonial Suits/Cases	**	02			01	744		01				1920
14. Matrimonial Cases and Reference			20.00						2	-		
13. Petitions Under Indian Arbitration Act	05	03		02	02	1.55		04				
c) Other Tax Reference and Applications					75 %							
b) Other tax Revision Cases												
a) Gift Tax Wealth Tax and Estate Duty     References and Applications								- X-000				
12. Other Direct and indirect Tax References and applications									i.s		-	
11. Sales Tax References and application	14				-							
10. Income Tax References and applications												1
e) Matter transferred U/S 455(3) of the Companies Act			7,2									
proceedings  d) Application in company appeals												
b) Application in Petitions c) Applications in liquidation	- E						1					
a) Petitions							1			-		1
9. Company petition & Application		4										
Banking Regulation Act, 1949		4						8				

18. Motions											3	X-1.15-11.16-1	
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases							127						
e) Notice of Motion for stay order			1212										
19. Other Petitions and Applications													
a) Probate Civil Petitions										1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1			
b) Petitions under the Guardians & Wards Act			20 10							i.			
c) Contempt of Court (Civil) Petitions			(a = 125 <mark>)</mark> = 22					-					
	01	04	_	03	_		_	03	_				02
d) Cross objections			(50.0)	- 03		40.00		03		_		-	- 02
	03			01	-			01					-00
e) Transfer Petition (Civil)	121 2			- 01				01					02
f) Applications for leave to sue as indigent person								-			220	/ <u></u>	
g) Execution application on the original		- 8			10							· .	
									er j.		12.00		1150
n) Special Cases under Order XXXVI of Civil Procedure Code 1908				- 1	2017	E E T							
Applications under Court Fees Act, Regarding valuation of Estate	es.ar.1												

PUTTER GISTRAR (Judl.)
Purh Court of Yekkim
Gangtok

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26 TOTAL	04	10	PE 22 22 2	07	<u>20</u> 0	922	<u> </u>	07					07
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	02	09	22	06		122	e unit	06				<u>-</u>	05
a) Transfer Petition (C1)	<u>-</u>		and the second				photo es		45				
25. Others											9		
24. Criminal Contempt, under the Contempt of Courts Act					_				22				
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
22. Writ Petitions a) Relating to Investigation or Trial of Criminal cases	02	01	#1	01		-		01	220		<u> </u>		02
21. High Court Sessions							8						
ORIGINAL SIDE (CRIMINAL)										·			
l.) Civil Miscellaneous Case 20. TOTAL	125	05 45		02 49	03 28		-	05 77					 93
ii) Appointment of Receivers in Original Proceeding													
i) Injunction in Original Proceedings									Life are not by the area, or				
k) Petitions Application for													
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													

High Court of Sikkim

Gangtok

27. APPELLATE SIDE (CIVIL)	7124	9-34-5											i (c
Writ Appeals				1			-						2
a) Service matters	02	02		01**	03			04				0 000	
b) Land reforms including land ceiling				1	- 00			04	100		-		
c) Labour laws								1					
d) Other	02	02			03			03				-	01
28. Letters patent Appeals								- 03					01
29. First Appeals from			V										
a) Original Side					9	- 27 14 -	T					-	
b) Judgments	28	01		06	03			09					20*
c) Orders	03	01		01				01				1055	
30. Second Appeals from Judgment	20	02		08				08			-	37 <del>-1</del>	03
31. Miscellaneous First Appeals from				1 00			77.	00	-				14
a) Original Side		<u> </u>					_						
b)Judgment					**				_				
c) Orders													
32. Miscellaneous Second Appeals from													
a)Judgment		1-16-2		1	-		-						
b) Orders	= == == ==											- 9	
33. Revision Petitions	04	04		05				05					
34. Civil References		0.7		- 03				05		7-5			03
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals			Aller -	1				-					
a)City Civil Court Appeals				1				1					
b) Review of Judgments	-	03		02	-	22		02					- 01
c) Compensation, Claims and Special Appeals	16	01		07		1.75			-12.11/4-1				01
d) Original Civil Jurisdiction Appeals	-10	O.L		01			-	07	553				10
c) Execution First Appeals							77.0		4	1000	***		
f)Special Tribunal Appea.												-	
37. TOTAL	75	16	The state of	30-	09			39%					52

One Writ Appeal. i.e., W. A. No. 02 of 2023 transferred to Guwahati High Court viria Order dt: 06.07.2021, passed by Hon'ble Supreme Court in SUO MOTO TRANSFER PETITION (C) No. 1 of 2021 (In Re: Letter dated: 27.04.2021 received from High Court of Sikkim)

[\*02 (Two) Tax Appeals included]

DEPUT REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	17	10		03	07	X22	-	10	22			 17
b) By Government from Judgment of Acquittal	04			01	02			03	122	7.22		 01
c) By complaint, U/S 378 (4) of Criminal Procedure Code	04		227	04		2 <u>2</u>		04				 
39.Criminal Revisions	08	03	220	03				03				 08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions										-		 - 08
41. Criminal L P	01	01			01			01		-		 01
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b)Bail including Anticipatory Bail		03		03				03				
c) Review Petition (FAM CT)	222				_							 
43. TOTAL	34	17		14	10		-	24	-		( <del></del>	 27
GRAND TOTAL( 20+26+37+43)	238	88		100	47	_		147	2.5	<u> </u>	9820	 179



DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

## PROFORMA -III

# CLASSIFICATION OF CASES PENDING AT THE END OF HALF YEAR ENDING ON 31/12/2021 IN TERMS OF DATE OF INSTITUTION

			**		PEN	IDING FO	R					
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOT/
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3.Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases									100			
7. WRIT PETITIONS												
a)Service matter	07	10	03	03	57.70	275	(5-7)		800			23
b) Land Reforms							3		6			
c) Labour Laws												
d) Others	19	14	06	08	08	03		02			01	61
8 a) Banking Regulation Act, 1949								10,000				
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949			54 m23									
9. Company Petition & Application		A.			Fi	1,	y .	- a				
a) Petitions								4			70	
b) Application in Petitions								*		IVE I		
c) Application in line at on proceedings		Janty.		L						13		

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10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications					87							
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications	nededle etterati	777.27.27.27				1						
13. Petitions Under Indian Arbitration Act	02	01	923	120		01	2.					04
14. Matrimonial Cases and References					18			1 1000			1 233	0-4
a)Matrimonial Suits/Cases	01							220	-		1000	01
b)Matrimonial References					7	1	- 8					01
c) Petitions Under Section 24 of the Hindu Marriage Act						7-5						
15. Land Acquisition Reference				19-						1.5		
16. Election Petitions and Applications							F THE STATE OF THE STATE OF		City Control	-		
a) Election Petitions					- 33	1						-
b)Applications in Election Cases							85LL					
17.Insurance Act, Reference & Applications				E . 100							ľ	
18. Motions				100							100	
a) Motion for sanction of prosecution				- Hall								1
b) Motion for setting aside fraudulent transfers											1	
c) Motion for annulment of adjudication orders								Victor Inches				
d) Motion for setting aside Insolvency cases							1244			1000	70000	
e) Notice of Motion for stay order		1					100					
19. Other Petitions and Applications		*		Disc.			400					
a) Probate Civil Petitions				1			Valor					
b) Petitions under the Guardians & Wards Act				1.00						CARLESCO E		
c) Contempt of Court (Civil) Petitions	02		9	6			10,000					02
d) Cross Objections			7 <del>75</del>	7		02	1					02
e) Transfer Petition (Civil)		925	1/25	-								
f) Applications for leave to sue as indigent person		#1 		32					30000			77.78
g))Execution application on the original side												
h) Special Cases under order XXXVI of chill procedure code 1908	^	of order								-ASSESSES		İ

DEPUTYREASTRAR (Judl.)
High Court of Sikkim

27. APPELLATE SIDE (Civil)	- 01	1										07
26. TOTAL	07				220				240.4	7552	19.30	
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	05						-					05
a) Transfer Petition (Crl.)					<del></del>							
25. Others												
24. Criminal Contempt, under the Contempt of Courts Act					9				1			
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973			43		-11							
a) Relating to Investigation or Trial of Criminal cases	02							<del>1.7</del> 80				02
22. Writ Petitions												
21. High Court Sessions												
ORIGINAL SIDE (CRIMINAL)												
20. TOTAL	31	25	09	11	08	06		02	944		01	93
I.) Civil Miscellaneous Case			022	200		7822	-		-			
ii) Appointment of Receivers in Original Proceeding								+				
i) Injunction in Original Proceedings												l.
k) Petitions Application for					-				7211			
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)												
i) Applications under Court Fees Act, Regarding valuation of Estate												

DEPOTYREGISTRAR (Jud.)

DEPOTYREGISTRAR (Jud.)

Cangtok

Writ Appeals											
a) Service matters									 		
b) Land reforms including land ceiling											-
c) Labour laws					14						
d) Other	01			1	12			12-	 -	223	01
28. Letters patent Appeals										-	01
29. First Appeals	ASA-NESS-S				1						
a) From Original Side											
b) From Judgments	01	07	08	03	22	01			 		20*
c) From Orders	01	01		01					 		03
30. Second Appeals from Judgment	02	05	06	01		-			 220		14
31. Miscellaneous First Appeals									 		14
a) From Original Side											
b) From Judgment											
c) From Orders			417.3								-
32. Miscellaneous Second Appeals											
a) From Judgment				10000		+					
b) From Orders											
33.Revision Petitions	01	01	01		:::==				 	122	03
34. Civil References											03
35. Civil Miscellaneous Petitions under Article 227 of the Constitution	*8										
36. Other Appeals					-1			*			
a)City Civil Courts Appeals										2	
b) Review of Judgments	01	225				2 <del>55</del>			 		01
c) Compensation, Claims and Special Appeals	03	03	03	01		22	- 2		 		10
d) Original Civil Jurisdiction Appeals										1000	10
e) Execution First Appeals											
f)Special Tribunal Appeal											
37. TOTAL	10	17	18	06		01			 		52

[ \*02 (Two) Tax Appeals included]

APPELLATE SIDE (CRIMINAL)

Werner DEPOTE COURT OF SIKKIM

38. Criminal Appeals										A		
a) By persons convicted	13	01	01	01	01					122		17
b) By Government from Judgment of Acquittal	227	01			955			-		y/		01
c) By complaint, U/S 378 (4) of Criminal Procedure Code										A22		
39.Criminal Revisions	03	03	01	01						122		08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												00
41. Criminal L P	01				••		1					01
42. Others					25/25							
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail				N230	<u>.</u>							
c) Review Petition (FAM CT)			( <del>-2</del>			-22		22.0	22			
43. TOTAL	17	05	02	02	01		3 <del>-4</del>			1243	-22	27
GRAND TOTAL (20+26+37+43)	65	47	29	19	09	07		02	-		01	179



DEPUTY REGISTRAR (Judi.)
High Court of Sikkim

### PROFORMA -V

### STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31/12/2021

		ACT	JAL STRENGT	H OF JUDGES	
Sanctioned strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	3	03	129	129

1) 09.10.2021 to 18.10.2021 and 02.11.2021 to 06. 11. 2021: Durga Puja Vacation and Laxmi Puja Vacation. 2.) 22.12.2021 to 31.12.2021: Christmas & Winter Vacation.

DEPOTY EFOISTRAR (Jud.)
High Court of Siklam